भारतीय रिज़र्व बैंक परिसर विभाग केन्द्रीय कार्यालय केन्द्रीय कार्यालय भवन रखरखाव कक्ष



RESERVE BANK OF INDIA Premises Department Central Office Central Office Building Maintenance Cell

Minutes of the Pre-bid meeting

An open tender for the <u>captioned work</u> was floated on July 18, 2025. As per the Schedule of Tender, the Pre-bid meeting was held on July 28,2025 at 11.30 a.m. in Premises Department, 5th floor Fort, Mumbai.

In this connection 9 participants of 06 firms participated in the pre-bid meeting and raised queries with respect to the tender document.

(a) A list of Bank's Officials who attended the meeting:

Sr.	Name
No	
	Reserve Bank of India
1.	Shri Hasanur Rahaman, AGM
2.	Shri V P Jumle, Manager (Tech-E)
3.	Shri Ravindra Kumar, Assistant Manager

(b) List of representatives of bidders who attended the meeting:

	Name of the representative	Name of the Contractor/Firm
1.	Ms Neha Rathi	M/s. Shiraj Lalkaka Enterprises Pvt. Ltd.
2.	Shri Ajad Ansari	M/s. Shiraj Lalkaka Enterprises Pvt. Ltd.
3.	Ms Divya Singh	M/s Pinnacle Techno Solutions
4.	Shri Badal Gajwani	M/s Pinnacle Techno Solutions
5.	Shri Sidharth Pratap Singh	M/s Exide Industries Ltd.
6.	Shri Vijay Yadav	M/s Network techlab
7.	Shri Sawood Boat	M/s Network techlab
8.	Shri Vinod Yadav	M/s Accutech
9.	Shri Rahul Kulkarni	M/s Activolt

2. A brief of the e-tender and scope of work was explained to all the participants of firms. Queries raised by the bidders were discussed in the meeting and clarified by the officials. Summary of the same as under:

Sr. No.	Queries	Clarifications/ Comments/Amendments
1	Clarifications regarding Defect liability period (DLP)	It was clarified that DLP for the entire system will be minimum period of three years from the date of handing over of the equipment to the Bank.

2	Clarifications regarding validity	It was clarified that tenderers may refer to
	of Bank Guarantee	clause no. 3.11.3 of Section III of tender
		document.
3	One of the bidders has asked	It was clarified that the tenderers have to
	about supply/offer of other	supply the approved makes given in clause
	makes apart from the approved	no. 7.6 of Section VII of the tender
	makes given in tender	document.
	document.	

- 3. Further, bidders were advised to ensure that they are registered on the MSTC Portal (https://www.mstcecommerce.com/eprocn). Bidders were asked to coordinate with MSTC Support Persons and Premises Department Officials if they face any issue while undertaking the bidding for the captioned e-Tender on MSTC portal (https://www.mstcecommerce.com/eprocn).
- 4. It may be noted that Minutes of the pre-bid meeting shall form part of the tender. The submission of bid by the firm shall be construed to be in conformity to the bid document and amendments/ clarifications given above. All the bidders were also advised to upload the duly signed copy of the minutes of pre bid meeting along with tender and required documents on MSTC portal.

Chief General Manager in-Charge

Premises Department, COB, Mumbai